

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 129(ND)2015
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. S. K. MOHAPATRA
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 2.08.2016

NAME OF THE COMPANY: Sh. Sameer Mehan & ors

Vs.

M/s. Fusion Electronics Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the
Companies Act 2013

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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ANKUR KHANDELWAL, ADVOCATE
NAKUL MEHAN, P-2
FOR THE PETITIONERS

VAIBHAV SRIVASTAVA (Adv)

Vaib

For R-2, 3, 4


P.T.O.

Order

Pleadings in the application are not complete. A Rejoinder needs to be filed in CP 87(ND)/2016 by the Petitioner to the reply filed by the Respondents.

2. Replies to CAs 204/PB/2016, 215/PB/2016 & 216/PB/2016 in CP 129(ND)/2015 are also required to be filed. Let the needful be done within two weeks after supplying copy in advance to the Counsel opposite. It is made clear that no further adjournment shall be granted.

List on 24.8.2016.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER (T)

2nd August, 2016
(P.K. SUD)